

PAPERS LAID ON THE TABLE
AGREEMENTS *re.* PROPRIETARY RIGHTS
OVER ATOMIC MINERALS

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Sir, I beg to lay on the Table a copy each of the Agreements entered into between the President of India and the Rajpramukhs of Part B States (except Jammu & Kashmir) relating to the proprietary rights of the States over atomic minerals. [Placed in Library. See No. IV. Ra. 4(1).]

APPROPRIATION ACCOUNTS OF THE DEFENCE SERVICES FOR 1949-50, COMMERCIAL APPENDIX TO THE APPROPRIATION ACCOUNTS OF THE DEFENCE SERVICES FOR 1949-50 AND THE AUDIT REPORT THEREON; AND AUDIT REPORT, DEFENCE SERVICES, 1951.

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy each of the following papers as required by clause (1) of article 151 of the Constitution:—

- (i) Appropriation Accounts of the Defence Services for the year 1949-50. [Placed in Library. See No. IV. O. 1(94).]
- (ii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1949-50 and the Audit Report thereon. [Placed in Library. See No. IV. O. 1(96).]
- (iii) Audit Report, Defence Services, 1951. [Placed in Library. See No. IV. O. 1(95).]

CONSTITUTION OF AN ESTIMATES COMMITTEE AND A PUBLIC ACCOUNTS COMMITTEE

PROF. G. RANGA (Madras): May I draw attention to one thing that has been hanging fire for the last one year? You were pleased to appoint a Rules Committee. The Rules Committee decided to have an Estimates Committee and also a Public Accounts Committee and we were advised that you would

be good enough to negotiate with the other House and those who are in charge of that House and see that an agreement is reached either for a joint committee for these two purposes or for separate committees on our own side. The Budget Session is nearly coming to an end and I think it is high time that some decision was reached either by yourself or in consultation with whomsoever you may be pleased to consult and a decision announced in this House and the committees are constituted also before this Session comes to an end.

THE LEADER OF THE COUNCIL (SHRI C. C. BISWAS): Sir, all that I need say on the subject is this. The Speaker of the House of People was approached more than once, but unfortunately in view of the state of his health, he could not summon a meeting of the Rules Committee of that House for the purpose of considering that question. I sent him another letter only a few days ago and he will now call a meeting before which he will place the proposals which were made by the Rules Committee of the Council of States on the subject.

PROF. G. RANGA: May I urge, Sir, that steps should be taken to see that some decision is reached? Supposing that Committee is not able to come to any decision at all, or is not convened, or when it is convened, is not able to decide, or goes on adjourning, what is to happen?

SHRI C. C. BISWAS: I think the preliminary step is to arrive at an agreement between the Speaker of the House of the People and the Chairman of the Council of States. Till that attempt has been made and has failed nothing can be done. Only then the question arises as to whether any action has to be taken by this House.

SHRI P. SUNDARAYYA (Madras): How many years more do you think it will take?

MR. CHAIRMAN: I think the Speaker has agreed to call a meeting before he leaves this place on 25th April

Within the next week or so the meeting is likely to be held.

THE HINDU MINORITY AND GUARDIANSHIP BILL, 1953

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Mr. Chairman, I beg to move for leave to introduce a Bill to amend and codify certain parts of the law relating to minority and guardianship among Hindus.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to amend and codify certain parts of the law relating to minority and guardianship among Hindus.”

The motion was adopted.

SHRI C. C. BISWAS: Sir, I introduce the Bill.

THE REPEALING AND AMENDING
BILL, 1953

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, I beg to move for leave to introduce a Bill to repeal certain enactments and to amend certain other enactments.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to repeal certain enactments and to amend certain other enactments."

The motion was adopted.

SHRI C. C. BISWAS: Sir, I introduce the Bill.

THE SCHEDULED AREAS (ASSIMILATION OF LAWS) BILL, 1953

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Sir, I beg to move that the Bill to assimilate certain laws in force

in the scheduled areas to the laws in force in the districts of Nowgong and Sibsagar in the State of Assam be taken into consideration.

Sir, this Bill is more or less of a formal nature. As hon. Members would have seen from the Statement of Objects and Reasons, certain areas of the Mikir Hills, which is an autonomous district in Assam, have been excluded from that district and incorporated in the adjoining plain districts of Nowgong and Sibsagar. As the House is aware, these autonomous districts were called Regulation districts and were governed by miscellaneous rules, regulations, orders and so on. Now that they have been incorporated in the regular districts of Nowgong and Sibsagar, the laws that are prevalent in these districts should be applicable to them. But unless and until provision is made by legislation, that cannot be done. Legislation is provided for, as we all know, by three Lists, the States List, the Union List and the Concurrent List and the normal laws fall into either of these groups. The Assam Government has represented very strongly that it is desirable in the interests of public administration that the old rules, regulations and orders should now be repealed and replaced by the normal laws prevalent in these two districts. The State Government is taking steps to introduce legislation on subjects mentioned in the State List and this Bill here is in respect of the Union List and the Concurrent List. That is the whole object of the Bill. Sir, I move.

MR. CHAIRMAN: The question is:

“That the Bill to assimilate certain laws in force in the scheduled areas to the laws in force in the districts of Nowgong and Sibsagar in the State of Assam be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN: We now take up clause by clause consideration of the Bill. There are no amendments of which notice has been given.